

**Central Administrative Tribunal  
Principal Bench  
New Delhi**

**OA No.561/2018**

**New Delhi, this the 9<sup>th</sup> of July, 2018**

**Hon'ble Ms. Praveen Mahajan, Member (A)**

Vijay Kumar Verma  
Group 'A'  
S/o late Shri Bishan Das  
Aged 70 years (DOB being 07.07.1947)  
Presently residing at B-4 Sector-15  
NOIDA 201 301, Ghaziabad Dist.  
Uttar Pradesh. .... Applicant

(By Advocate:Shri Yogesh Sharma)

Versus

1. Union of India  
to be represented by the Secretary to the  
Government of India  
Department of Legal Affairs, Ministry of Law & Justice  
Government of India, 4<sup>th</sup> Floor, 'A' Wing  
Shastri Bhavan  
New Delhi – 100 001.
2. The Pay and Accounts Officer  
The Pay & Accounts Office  
Department of Legal Affairs, Ministry of Law  
Justice & Corporate Affairs, Government of India  
Janpath Bhavan, New Delhi 100 001.
3. The Joint Secretary-cum-Incharge  
Central Agency Section  
Department of Legal Affairs, Ministry of Law & Justice  
Government of India, Supreme Court Premises  
New Delhi – 100 201. .... Respondents.

(By Advocate:Shri Rajesh Katyal with Shri Ashok Kumar)

**ORDER (ORAL)**

At the outset, learned counsel for the applicant, Shri Yogesh Sharma very fairly stated that in the counter the respondents have stated that a

decision has been taken which has also been implemented regarding payment of interest on delayed payment of gratuity to the applicant. He, therefore, stated that in view of this averments the OA can be disposed of. The OA is accordingly, disposed of

**(Praveen Mahajan)**  
**Member (A)**

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